

**Central Administrative Tribunal
Lucknow Bench**

OA No.60/2004

Lucknow this the 16th day of March, 2009.

Hon'ble Mr. Shanker Raju, Member (J)
Hon'ble Dr. (Mrs.) Veena Chhotray, Member (A)

S.K. Srivastava aged about 38 years S/o late Sri R.B.L. Srivastava, R/o 74, Patel Nagar Extension, Indira Nagar, Lucknow.

-Applicant

(By Advocate Shri A. Moin)

-Versus-

Union of India through:

1. General Manager, Northern Railway, Baroda House, New Delhi.
2. Senior Divisional Personnel Officer, Northern Railway, Lucknow.
3. Divisional Personnel Officer, Northern Railway, Lucknow.

-Respondents

(By Advocate Shri N.K. Aggarwal)

O R D E R (ORAL)

Mr. Shanker Raju, Member (J):

The grievance of the applicant is stated to be redressed by the learned counsel of respondents as per letter dated 14.12.2004, where the arrears have been sought to be paid in actual, yet the learned counsel of applicant would contend that the actual arrears have not been paid to the respondents as per their own admission.

This OA stands disposed of with a direction to the respondents that in case the actual arrears have not been paid to the applicant the same shall be paid to him within a period of three months

from the date of receipt of a copy of this order along with all other consequential benefits as per law. No costs.

Chhotray

(Dr. Veena Chhotray)
Member (A)

S. Raju

(Shanker Raju)
Member (J)

'San.'

*Copy of order
dated 16-3-09
Received
16-3-09*